

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(25) C.P.(IB)-3502-(MB)/2018

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI CHANDRA BHAN SINGH  
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **29.07.2019**

NAME OF THE PARTIES: Transtec Overseas Pvt. Ltd.  
V/s  
Dheeraj Aviation Ground Equipments Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE.

**ORDER**

1. The Learned Representative for Respondent present. None for Petitioner.
2. The Respondent has stated that this is a claim in respect of the Vat liability is disputed one because the part of the liability is already squared up. Directed to place on record that the whole liability have been paid or settled.
3. Directed to place on record that the whole liability has been paid or settled. Last chance to the Petitioner.
4. On considering the evidence, to be filed by the Respondent and the Petition shall be decided on merits.
5. Adjourned to **26.09.2019.**

Sd/-

**M.K. SHRAWAT  
Member (Judicial)**

Sd/-

**SHRI CHANDRA BHAN SINGH  
Member (Technical)**

29.07.2019  
Aah